

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:201
ANSWERED ON:13.03.2007
MEETING WITH STATES ON POLICE REFORMS
Chinta Mohan Dr. ;Pandey Dr. Laxminarayan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government had held a meeting recently with various States with a view to carrying out reforms in the police system;
- (b) if so, the details thereof;
- (c) the main points of agenda in the said meeting;
- (d) the reaction of the States in this regard;
- (e) the details of the steps taken by the Government to carry out reforms in police system;
- (f) whether the Government proposes to enforce new police legislation in certain States;
- (g) if so, the details thereof; and
- (h) the time by which the new system is likely to be implemented?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (h): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (h) OF LOK SABHA STARRED QUESTION NO. 201 REGARDING MEETING WITH STATES ON POLICE REFORMS FOR 13.03.2007

(a) : Yes, Sir.

(b), (c) & (d): The Central Government has from time to time been holding meetings with State Governments to review police reforms. In the recent past, a meeting was taken by the Union Home Secretary with Chief Secretaries on 14th November, 2006 to review police reforms and to ascertain action taken by State Governments on the Supreme Court judgment dated 22.9.2006 (Prakash Singh Vs Union of India & Others) and their views on the model Police Act prepared by Sorabjee Committee. In the meeting, there was a broad consensus in favour of pursuing further the police reforms which were already under consideration and implementation and the need for bringing a new legislation on police by the States. Later on 30th December, 2006, a meeting on the subject was taken by the Union Home Minister with Chief Ministers of States. In the said meeting, while the State Governments expressed their views differently on the issue, there was a general unanimity on the need to frame a new police law for contemporary needs.

(e) : 'Police' being a State subject in the seventh schedule to the Constitution, it is primarily the State Governments who have to implement the various recommendations made by the Commissions/Committees concerning police reforms. The Union Government persuades the States from time to time to bring the requisite reforms in the Police Administration to meet the expectations of the people by reviewing the progress of implementation of these recommendations.

(f), (g) & (h): The model Police Act drafted by the Soli Sorabjee Committee has been sent to the State Governments for their appropriate consideration as 'Police' is a State subject. However, the Central Government is considering enactment of a new legislation for police administration in the Union Territories, in place of existing enactments. It is, however, not possible to indicate a definite timeframe for this legislative proposal.